

Cont. Case No. 15 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

None present for the petitioner.

Shri HS Thangkhiew, Senior Advocate, assisted by
Shri P Nongbri, Advocate, present for the respondent.

Learned counsel for the respondent pointed out that this contempt petition which was filed for alleged disobedience of interim order, has become infructuous after WP(C)No. 2398/2008 has been finally disposed of by the Gauhati High Court vide its judgment and order dated 20.08.2010.

Therefore, this contempt petition is dismissed as infructuous. Notices stand discharged.

(Hon'ble Mr Justice TNK Singh)
JUDGE

(Prafulla C Pant)
CHIEF JUSTICE

dev
02.04.14

Crl Appeal No. 161 of 2009

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri B Bhattacharjee, Advocate, present for the
appellant.

Shri ND Chullai, Senior GA, present for the
respondents.

Report has been received from the Chief Judicial
Magistrate, Shillong, wherein, it is informed that the sole
appellant Shri Rona Deb has died on 25.11.2011.

In view of the death of the sole appellant Shri Rona
Deb, this criminal appeal stands abated and disposed of.

Lower court record, if any, be sent back.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14

MC No. 10 of 2014
IN WA No. 6 of 2014

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 6 of 2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14

MC No. 11 of 2014
IN WA No. 6 of 2014

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri R Deb Nath, CGC, present for the applicants.

Ms R Dutta, Advocate, present for the respondent.

Learned counsel for the respondent prays for and is
allowed two weeks' time to file objection to the delay
condonation application filed on behalf of the applicant.

List on 21.04.2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14

MC No. 37 of 2014
IN WP(C) No. 45 of 2014

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 45 of
2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14

MC No. 106 of 2014
IN WP(C) No. 126 of 2014

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 126 of
2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14

MC No. 107 of 2014
IN WP(C) No. 127 of 2014

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 127 of
2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14

MC No. 108 of 2014
IN WP(C) No. 125 of 2011

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri H Kharmih, Advocate, present for the applicant.

Shri ND Chullai, Senior GA, present for the State respondents.

Shri HS Thangkhiew, Senior Advocate, assisted by Shri P Nongbri, Advocate, present for the respondent No. 6.

Learned counsel for the applicant prays for and is allowed to withdraw this application with liberty to file a fresh amendment application for the amendment in the WP(C)No. 125 of 2011.

Accordingly, the application (Misc. Case No. 108 of 2014) is dismissed as withdrawn with liberty as above.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14

WA No. 6 of 2014
IN WP(C)No. 440 of 2010

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri R Deb Nath, CGC, present for the appellants.

Ms R Dutta, Advocate, present for the respondent.

List this writ appeal on 21.04.2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14

WA No. 55 of 2010

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms P Das, counsel for
the respondent. List on 07.04.2014 for hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14

WP(C) No. 38 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri S Sen, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the State
respondents.

Adjourned at the request of Shri S Sen, counsel for
the petitioner. List after three weeks showing the name of
Shri S Sen as counsel for the petitioner.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14

WP(C) No. 45 of 2014

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri BK Deb Roy,
counsel for the petitioner. List on 16.04.2014 for hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14

WP(C) No. 86 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

None present for any of the parties.

This writ petition has been received from the
Gauhati High Court.

Order dated 24.01.2013 passed by the Gauhati
High Court shows that this writ petition was to be
considered along with WA No. 230 of 2009.

Registry is directed to inquire about the fate of the
WA No. 230 of 2009 from the Gauhati High Court.

List after two weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14

WP(C) No. 87 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms F Kharsyiemiong,
counsel for the respondents. List after two weeks for
hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14

WP(C) No. 88 of 2013

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

None present for any of the parties.

This writ petition has been received from the
Gauhati High Court.

Order dated 24.01.2013 passed by the Gauhati
High Court shows that this writ petition was to be
considered along with WA No. 230 of 2009.

Registry is directed to inquire about the fate of the
WA No. 230 of 2009 from the Gauhati High Court.

List after two weeks.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14

WP(C) No. 126 of 2014

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri VK Jindal, Senior Advocate, assisted by Shri S
Dey, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondents No.
1 and 2.

Ms F Kharsyiemiong, Advocate, present for
respondents No. 3 to 4.

Petitioner is directed to correct the particulars
relating to the petitioner mentioned in the writ petition.

List on Monday (07.04.2014).

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14

WP(C) No. 127 of 2014

02.04.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri VK Jindal, Senior Advocate, assisted by Shri S
Dey, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondents No.
1 and 2.

Ms F Kharsyiemiong, Advocate, present for
respondents No. 3 to 4.

Petitioner is directed to correct the particulars
relating to the petitioner mentioned in the writ petition.

List on Monday (07.04.2014).

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
02.04.14